

HIGH COURT OF SIKKIM
Record of Proceedings

WP(C) No.15 of 2024

PHURBA TSHERING TAMANG		PETITIONER
	VERSUS	
MIRONIUM TAMANG AND OTHERS		RESPONDENTS

Date: 31.07.2025

CORAM:

THE HON’BLE MRS. JUSTICE MEENAKSHI MADAN RAI, JUDGE

For Petitioner	Mr. Nawin Kiran Pradhan, Advocate. Ms. Rajshree Chettri, Advocate.
For Respondents R-1	Mr. Aditya Makkhim, Advocate.
R-2 to R-4	Mr. Thinlay Dorjee Bhutia, Government Advocate. Ms. Pema Bhutia, Assistant Government Advocate.

ORDER

Learned Counsel for the Respondent No.1 verbally seeks time on grounds that he was of the view inadvertently that steps were to be taken with regard to I.A. No.02 of 2025, consequently he is unprepared for arguments today. He seeks some time, which is not opposed by Learned Counsel for the Petitioner and Respondents No.2 to 4.

Considered.

The matter stands adjourned to 14-10-2025.

Judge
31.07.2025